.... 11 Written Answers

Law Ministers met in February. and recommended that the Chief Justice tor Conference, in consultation with the Bar Research Centre to investigate, Council of India, could consider constituting a committee consisting of lawyers and judges at the appropriate level for dealing with the underlying causes for lawyers' strikes and for evolving appropriate guidelines for preventing indiscriminate closure of courts. It is proposed to take follow-up action on this recommendation

Fire in the Narora Atomic Power Station

*64. SHRI SOM PAL :

SHRI VIREN J. SHAH

Will the PRIME MINISTER be pleased to state

(a) whether it is a fact that a fire broke out on March 31, 1993 in the turbine building of the Narora Atomic Power Station;

(b) if so, what was the cause of the fire:

(c) the extent of damage caused to the plant; and

(d) whether Government have made any enquiry in this regard; and if so, with what results ?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHUVNESH CHATURVEDI) : (a) Yes. Sir.

(c) There has been considerable damage to the turbine generator of Unit-- I which was purchased at a cost of Rs. 25 crores. There has been, however, πo impact on the nuclear reactor. There was neither any injury nor any danger of radiation to any of the plant personnel or to the public on account of the incident.

to Questions 42

1993 tee under the Chairmanship of the Direc-Reactor Group. Bhabha Atomic among other things, the cause of the incident and to suggest measures to prevent recurrence of such incidence. The Nuclear Power Corporation has also constituted a Committee to enquire into the incident and to assess the extent of damage. The reports are expected in May '93.

> Comprehence Poverty Removal Prog-CONTRACT

*68. SHRI SUSHILKUMAR SAMBHA-HRAO SHINDE :

> SHRI MURLIDHAR CHANDRA-KANT BHANDARE :

Will the MINISTER OF PLANNING AND **I'ROGRAMME** IMPLEMENTA-FION be pleased to state :

(a) whether any comprehensive poverty removal programme on the lines of the earlier 20-point programme has ьсеп evolved as a part of the planned liceralisation of economy;

(b) if so, what are the details thereof; and

(c) what are the targets contemplated to be achieved thereunder during the Eighth Five Year Plan ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) (a) to (c) The poverty removal programme consists mainly of self-employment programme called the Integrated Rurst Development Frogramme (IRDP) and the wage employment programme called the Jawahar Rozgar Yojana (JRY). These will continue in the Eighth Plan on ബ expanded bas's, Central outlay for rural development has been stepped up to Rs. 30,000 crores in the Eighth Five (b) and (d) The Atomic Energy Regu- Year Plan in order to speed up efforts latory Board has constituted a Commit- for poverty alleviation in the context of

43. Written Answers

the liberalisation of the economy. The outlay for rural development in 1992-93 was Ks. 3100 crores which has been increased substantially to Rs. 5010 crores in 1993-94.

In addition to the poverty alleviation programme the Eighth Plan aims at generating greater employment by concentrating on sectors with high employment potential.

> **भवन तेत अधो** को पेत क्रा रही कठिताइयां *69. की संकर बयाल सिंह:

> > षो सोन पाल:

क्या भवान मंत्री यह बताने को क्रपा करेंगे कि:

(क) क्या सरकार को कर्क्षाज के चन्दन तेल उन्धोग को पेश क्रा रही कठिनाइयों क, ज्ञान है,

(ख) यदि हां, तो उनका ब्यौरा क्या है,

(ग) इन कठिनाइयों की दूर करने के लिये क्या करम उठाये जा रहे हैं

(ध) क्या धरनार इस उद्योग को पेस प्रा रही कठिनाइयों का जायजा लेने हेतु एक केस्ट्रीय दल मेजने का दिवार रखत हे, ग्रोर

(अ) यदि हो, तो कव तक?

रसायन त्रीर उर्वरक मंद्रालय में राज्य मंत्रे (भी एव्याडों कोलेरियो) : (क) से (ड)

धिकास आयवत्त, লঘ अद्योग का कार्यालय (डी एस एस यो ई) को कप्रौज Ĥ बन्दन का तेल बनाने वाली लघ उद्यांग एकाईयों से मम्यावेदन प्राप्त होते रहे हैं, जिसमें कहा गया है कि तमिलनाडु सरकार (वन विभाग) ने बछ समय से विषोषकर हिरूनसर (नार्थ अरकोट) बीर सलेम तथा सत्यमंगलम (जिला) पेरियार) स्थित अपने डिपुग्रों में चन्दन को लकडो की नीलामी बन्द कर दी है। इसके परिणामस्वरूप कन्नीज सहित देश के विभिन्न भागों में चन्दन को अकड़ी की कमी हो गई है। होसी एसएसआई कार्यालय ने यह जानने के लिए पहले ही राज्य घरकार से शनरोध किया है कि घन्दन की लकडी

को नकसान न हो।

की नीलामी कव अंक गुरू किर जाने का संमादना है। ई.सील्सएसग्राई ने चन्दन क, लकड़ी की उपलब्धता में सुधार लाने के लिए बार-दार नीलामी को बहलाल करने पर विधार करने का में राज्य सरकार से अनुरोध किया है। ताकि चन्दन तेल आदीर इल बनाने वाली लघ इनाईयों

इसके अतिरिक्त, मारतीय इत्र संघ, कन्नोज ने ग्रभ्य।वेदन दिया है कि चन्दन के तेल पर समे उत्पादन कुल्क ने उद्योग पर बुरा ग्रसर डाला है, क्योंकि इत्र बनाने में चन्दन का तेल एक महत्वपूर्ण ग्राधार है जिसका इन्न के निर्माण में प्रयोग किया जाता है।

Appointment of Presenting Officers

*70. SHRIMATI SARALA MAHESH-WARI : Will the PRIME MINISTER be plensed to refer to the replies given in the Rajya Sabha to the Unstarred Question Nos. 4598 dated 20-8-92 and 2926 tated 18-3-93 and state :

(a) the reasons/circumstances under which the technical flaw was caused and which the management of IDPL realised after enquiry proceedings were started;

(b) whether it is a fact that the said flaw was pointed out before the proceedings were started but no action was taken on that, if so, the reasons therefor;

(c) whether IDPL had appointed the General Manager (Production) as disciplinary authority in order to gain time on such serious matters, when General Manager (Sales) was available at that time; and

(d) what were the charges listed in the show cause notice of 1-6-90 and those listed in the charge-sheet of dated 21-5.90 as referred to in reply to part (c) and (f) of the referred Question No. 4598 dated 20-8-92 ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO